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R.P(Crl.)No. 1333 OF 2002
ITEM NO.36COURT NO.7 SECTION IIA

A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Review Petition(Crl.) No. 1333/2002 in SLP(Crl.)No. 3809/2002

M/S. RINKI PETROCHEM. & INDUSTRIES LTD.

Petitioner (s)

VERSUS

DEEPAK J. BABANI & ANR.

Respondent (s)

(With office report)

Date : 07/04/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL
HON'BLE MR. JUSTICE H.K. SEMA

For Petitioner (s)Mr. R.K. Jain, Sr. Adv.
Mr. Manoj Goel, Adv.
Mr. Shuvodeep Roy, Adv.
Mr. Avinash Kumar, Adv.
for Mr. Brij Bhusan, Adv.

For Respondent (s)Mr. Ravindra Adsure, Adv.
for R-2Mr. S.S. Shinde, Adv.
Mr. V.N. Raghupathy, Adv.

UPON hearing counsel the Court made the following

O R D E R

On a request made by counsel for the respondent no.2, adjourned. Two weeks' time granted to file the reply. Rejoinder, if any, within two weeks thereafter. List thereafter.

(P.D. Balodi) (V.P. Tyagi)
Court Master Court Master